Sub: Advertisement for engagement of PPS on contractual basis in the National Green Tribunal, Principal Bench at New Delhi – reg.

Applications are invited from eligible candidates for engagement as PPS on contractual basis as per the following criteria.

<table>
<thead>
<tr>
<th>Sl. No</th>
<th>Name of the posts &amp; Number</th>
<th>Eligibility</th>
<th>Place of assignment</th>
<th>Remuneration</th>
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</thead>
<tbody>
<tr>
<td>1</td>
<td>PPS 1 (one) - post</td>
<td>Adequately qualified and experienced personnel suitable for the job</td>
<td>National Green Tribunal Principal Bench, New Delhi</td>
<td>To be decided by the Competent Authority- Rs. 50,000/- p.m. or above as per competence and experience</td>
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</table>

2. The terms and conditions for the above engagement shall be as follows:

   i. The person engaged shall perform their duties as assigned by the controlling officer from time to time.
   
   ii. One day casual leave shall be given in a month, to be availed with prior permission.
   
   iii. The period of contractual engagement shall be decided by the Competent Authority, as per the requirement.
   
   iv. National Green Tribunal, Principal Bench shall have the right to examine/review the service rendered by him.
   
   v. He shall perform his obligation with all necessary skills, diligence, efficiency and economy.
   
   vi. During the term of service, he shall not engage himself in any private business of professional activity which could conflict with the interest of the Government.
   
   vii. He shall treat all the information as confidential and use the same only for the purpose of the performance of service.
   
   viii. The service can be terminated at any point of time, without giving any notice and assigning any reason thereof.
   
   ix. The engaged persons, if absent from duty for more than seven days without intimation and approval of leave, shall be liable to be dismissed from engagement without giving any notice.

3. The Competent Authority reserves the right either to make engagement or may proceed for engagement even though the candidates have applied for the posts.

Contd....2/
4. Interested person may submit their bio-data with the particulars in the enclosed format along with relevant documents to the “Registrar General, National Green Tribunal, Principal Bench, Faridkot House, Copernicus Marg, New Delhi – 110001 on or before, 17th December, 2018.

(Dr. Saurabh Kulshreshtha)
Registrar General

Copy to:

1. PPS to Hon’ble Chairperson
2. PA to Hon’ble Judicial & Expert Members
3. PA to Ld. Registrar General
4. Ld. Registrar of all Zonal Bench (Bhopal/Chennai/Kolkata/Pune) to notify in the Notice Board.
5. Ld. Deputy Registrar (Admin./Judicial)
6. AAO cum DDO, NGT
7. All Section In-charge, NGT, PB
8. Computer In-charge for uploading on the website
9. Guard file
10. Concerned Office File
APPLICATION FORM FOR ENGAGEMENT OF CONSULTANT TO WORK AS PPS ON CONTRACTUAL BASIS

POST APPLIED FOR: PPS

1. Name (in block letters):

2. Father's/Husband Name:

3. Sex: (Male/Female)

4. Category: GENERAL/ OBC/ SC/ ST

5. Postal Address (For correspondence):

Contact No. (Mobile & Landline):

6. Permanent Address:

(Alternative Contact No.):

7. E-mail id:

8. Fax No.:

9. Date of Birth

Years  Months  Days

10. Educational Qualification:

<table>
<thead>
<tr>
<th>Exam Passed</th>
<th>Board/ University</th>
<th>Year of passing</th>
<th>Subjects</th>
<th>Division</th>
<th>Percentage</th>
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11 Professional Qualification:

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<th>Board/ University</th>
<th>Years of Passing</th>
<th>Subjects</th>
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12 Experience:

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<th>From</th>
<th>To</th>
<th>Scale of Pay/ consolidate pay</th>
<th>Ministry/Department</th>
<th>Subject handled (in brief)</th>
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13 Any Other Information
(Please attach separate sheet, if required)

DECLARATION

I solemnly do hereby affirm and declare that the information given above is true and correct to the best of my knowledge and belief. In the event of any information being found false or incorrect or illegibility being detected before or after the interview/ selection/ engagement, my candidature may be treated as cancelled and, I shall be liable for any action as the Tribunal may deem fit and proper.

Date: ......................

Place: ......................